HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE SIXTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 31164 OF 2025

Between:

Dr.Vakapalli Nitya, D/o. Vakapalli Suresh, aged 24 years, Occ. Student, R/o. H No. 48-163, Surya Nagar Balanagar Township, Medchal Malkajgiri District Hyderabad 500 037

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus, declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner application for counseling and admission into MBBS PG course under Competitive Authority Quota for non-service candidates for the academic year 2025-26 showing the petitioner application as 'non local' wherein the petitioner completed her schooling and intermediate from 2007- 08 to 2015-16 and also 2016-2018 in Telangana State, but the 2nd respondent illegally rejecting the application on the ground that 'Non local' is highly illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner in the counseling for admission into MBBS PG course under

Competitive Authority Quota for non-service candidates for the academic year 2025-26 in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Direct the 2nd respondents to consider the application of the petitioner for counseling and admission into MBBS PG course under Competitive Authority Quota for non-service candidates for the academic year 2025-26, as per the Orders of the Supreme Court passed in Civil Appeal No. 9289/2019 dated 29/01/2025, pending disposal of writ petition.

Counsel for the Petitioner: SRI K.R.SRIKANTH

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.31164 of 2025

ORDER:

Mr. K.R. Srikanth, learned counsel for the petitioner.

Mr. T. Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. The petitioner is being treated as a non-local candidate for admission to post-graduate medical courses in the respondent University under the advertisement dated 30.09.2025. Petitioner's contention is that he has studied all along till class 12 in the State of Telangana and as such he is qualified so far as G.O.Ms.No.33, dated 19.07.2024 is concerned for admission to MBBS course, but he is being treated as non-local candidate as he has studied MBBS course in an institution outside the State of Telangana.

3. Learned counsel for the petitioner has relied upon clauses (A) and (C) of the prospectus, which reads as under:

> "A. ELIGIBILITY AS LOCAL CANDIDATE:
> (as per G.O.Ms.No.148 HM&FW(C1) Dept., dated 28.10.2024)

i. A candidate to be eligible for admission into PG Medical Courses under these Rules should be an Indian National/Person of Indian Origin/Overseas Citizen of India card holder and be a local candidate.

ii. Local candidate means a candidate who has studied in the Educational Institutions in the State of Telangana for a period of not less than four consecutive years ending with the academic year in which he appeared or as the case may be, first appeared in the relevant qualifying examination subject to

Explanation (a): A candidate who is regarded as a local candidate for the purpose of admission into Undergraduate (MBBS) in the State of Telangana, but has studied in a State wide institution outside the State of Telangana, shall also be regarded as a local candidate.

Explanation (b): A candidate, who has secured admission to the relevant undergraduate course (MBBS) under Non-Local Quota in the State of Telangana, shall not be regarded as Local Candidate.

C. Candidate should have passed MBBS/Equivalent Degree examination from a Medical Institution in Telangana State/Siddartha Medical College, Vijayawada (State wide institution) recognized by the National Medical Commission."

4. Clause (A) followed by Clause (C) quoted above shows that for being regarded as a local candidate for admission to PG medical courses, the candidate should have studied in a State wide institution which is notified as Siddartha Medical College, Vijayawada though outside the State of Telangana. The criteria for local candidate quota reservation requires MBBS study in a

medical institution within the State. As such, we do not find that the claim of the petitioner for being treated as a local candidate is tenable. The petitioner is otherwise being treated as a non-local candidate for admission to PG medical course in the institutions within the State under the prospectus. Therefore, no relief can be granted to the petitioner.

5. Accordingly, the writ petition is dismissed. No order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI K.R.SRIKANTH, Advocate [OPUC]
2. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

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HIGH COURT

DATED: 16/10/2025

ORDER

WP.No.31164 of 2025



DISMISSING THE WRIT PETITION,

WITHOUT COSTS

(7) PA
3/11/25